

imports of certain consumer goods the import of which cannot be altogether dispensed with, all other imports can be roughly taken to be for developmental purposes. Import of consumer goods is constantly kept under watch and allowed only to the extent necessary. The percentage of such imports has been gradually brought down from 18.6 in 1955-56 to 10.0 in 1958-59.

**श्रीमती सीता युद्धवीर :** नान-डवेलपमेंट गुड्स के इम्पोर्ट में मुख्य आइटम क्या है ?

**SHRI N. KANUNGO:** Consumer goods mostly, like dairy products, fish, fruit, lamp oil, white spirit, medicines and pharmaceuticals, apparatus to control electrical energy, books and printed matter, and so on and so forth.

**श्रीमती सीता युद्धवीर :** हमारे देश में इसकी उत्पत्ति बढ़ाने के लिए तीसरे प्लान में ध्यान दिया जायेगा ।

**श्री एन० कानून्गो :** हमेशा दिया जाता रहा है ।

**SHRI MAHESWAR NAIK:** May I know, Sir, whether the restrictive measures also apply to imports made for export promotion purposes?

**SHRI N. KANUNGO:** Imports for export promotion purposes are all invariably raw materials.

ASSISTANCE TO THE PRESS TRUST OF INDIA AND CONTROL IN ITS MANAGEMENT

\*594. **SHRI DAHYABHAI V. PATEL:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) how much financial help, loan or capital, Government have subscribed or given to the Press Trust of India;

(b) whether Government have any control in the management of the

Trust by virtue of any agreement; and

(c) whether Government exercise any control over the service, personnel, advice on dismissal, demotion, transfer etc. of the employees?

**THE PARLIAMENTARY SECRETARY TO THE MINISTER OF INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN):** (a) No financial help, capital or loan, has been given to Press Trust of India, but A.I.R. is paying to the Press Trust of India an annual sum for utilizing its services.

(b) and (c). No, Sir.

**SHRI DAHYABHAI V. PATEL:** Is it not a fact that Government Officers, the Chief of Police and the Principal Information Officer of the Bombay Government go to various places in Gujerat and advise the P.T.I. correspondent as to what they should send out and as to what they should not?

**DR. B. V. KESKAR:** The P.T.I. is not a Government body and I have no information on the subject.

**SHRI DAHYABHAI V. PATEL:** Will the Minister make enquiries in the matter? This has been printed in all the newspapers there.

**DR. B. V. KESKAR:** If it is not a Government body, how does it concern us to find about it?

**SHRI DAHYABHAI V. PATEL:** If a Government officer goes and advises newspapers as to what they should print or what they should not, if he advises the P.T.I. correspondent as to what news he should send out to the rest of India or not, is it not Government's concern?

**SHRI JAWAHARLAL NEHRU:** It is, Sir. Government is concerned in sending correct news and if a journalist or pressman approaches them, they are given the correct information. I cannot understand how if any Government official, local official, is asked for some information, he can refuse to

give it. Of course, it can be done improperly or properly. That is a matter for investigation in a particular case.

**SHRI DAHYABHAI V. PATEL:** The Prime Minister has misunderstood my question. My question is not that the P.T.I. correspondent is advised what to send and what not to send. My question is not whether he is advised. If it is not correct news, there is no objection to anyone being asked to send only correct news, but a slant is given to news favourable to a certain party. I suggest that the Prime Minister may look into it.

**MR. CHAIRMAN:** We give slants from all sides of this House.

**DR. H. N. KUNZRU:** Is it a fact that the P.T.I. has been regulated in accordance with legislation passed at the instance of my hon. friend there, Dr. Keskar?

**DR. B. V. KESKAR:** No, Sir. My hon. friend is mistaking the Working Journalists Act, for regulating the service conditions of journalists working in the P.T.I. and other newspapers. For the news agencies there is no legislation.

**DR. H. N. KUNZRU:** No, Sir. I was not thinking of that. I was thinking of the appointment of the Chairman of the P.T.I. by the Government of India or arrangement made for the appointment of the Chairman of the P.T.I. in accordance with the legislation. I think it was passed by Parliament.

**DR. B. V. KESKAR:** The hon. Member is probably confusing the Press Council with the P.T.I. The Press Trust of India is an independent news agency and Government have nothing to do with its organisation.

**SHRI JASWANT SINGH:** I would like to know whether the amount that is given to the P.T.I. is a fixed retainer or the amount is paid according to the services rendered by P.T.I.

**SHRI G. RAJAGOPALAN:** The amount is regulated and changed. We enter into an agreement with the P.T.I. for a number of years and when the agreement expires, we have negotiations with them. They put forward their point of view as to how much we should pay and why, and after negotiations the amount is settled.

**SHRI JASWANT SINGH:** My question is whether at present it is a fixed amount or whether it is given to them according to the services they render.

**SHRI G. RAJAGOPALAN:** At present it is a fixed amount per year.

**SHRI AMOLAKH CHAND:** May I know, Sir, what is the fixed amount which is being paid to the P.T.I. by the Government of India?

**SHRI G. RAJAGOPALAN:** Rs. 6.5 lakhs.

**DR. R. B. GOUR:** Has it not been increased recently, and if so, for what reason?

**SHRI G. RAJAGOPALAN:** Now, it is at the fixed rate. They have asked for an increase. It is under negotiation.

**DR. H. N. KUNZRU:** Is the Government interested in the appointment of any independent persons, one or two, on the Board of Directors of the P.T.I. or not?

**DR. B. V. KESKAR:** No, Sir. The point is that the P.T.I., after the report of the Press Commission was published, had discussions with Government as to whether and how the Press Trust can be reorganised in such a way as to come in line with the Press Commission's recommendations to some extent at least. In that context it was suggested to them that they might have one or two independent persons on their Board, but by and large and especially regarding the Chairman, Government has nothing to do, as it is an independent news agency.

**DR. H. N. KUNZRU:** If the Government of India is interested in seeing that the P.T.I. has the confidence of the people, will it not be interested in the question raised by the hon. Shri Dahyabhai Patel?

**DR. B. V. KESKAR:** The hon. Member has made certain allegations regarding certain things happening in the State of Bombay and I would suggest that the question might be put, if necessary, in the Bombay Legislature.

**MR. CHAIRMAN:** Next question.

#### ISSUE OF TRANSFER DEEDS OF EVACUEE AND GOVERNMENT BUILT PROPERTIES

**\*595. SHRI NAWAB SINGH CHAUHAN:** Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether Government have recently decided that the transfer deeds in respect of evacuee or Government built properties be made out exclusively in the names of allottee purchasers, if their associate claimants agree in writing that they would have no objection to that effect;

(b) if so, whether these instructions will be applicable to similar cases where the associate claimants agreed in writing and the transfer deeds were issued in the names of allottee purchasers but the names of their associates were also mentioned in the transfer deeds;

(c) what steps Government propose to take to regularise the transfer deeds already issued to such displaced persons and safeguard the interests of the allottee purchasers in such cases; and

(d) from which date the above decision has been made effective?

**THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR):**

(a) Yes.

(b) and (c). The instructions are given effect to from the date of issue and past cases in which transfer deeds/sale certificates have already been executed cannot be re-opened.

(d) From the date of issue of Notification amending rule 90(15) of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, i.e. from 16th July, 1959.

**श्री नवाबसिंह चौहान :** पुराने केसेज जो हैं उन्हें रियॉपन न करने का क्या कारण है ?

**श्री मेहर चन्द खन्ना :** हम रियॉपन नहीं कर रहे हैं बल्कि यह एक रियायत दी गई है। रियायत में देना चाहता हूँ लेकिन रियायत की वजह से ऐसा न हो जाय कि मेरा जो काम चल रहा है वह रुक जाय और कोई एडमिनिस्ट्रेटिव कठिनाई पैदा हो।

#### SINDRI FERTILIZERS AND CHEMICALS LIMITED

**\*596. SHRI M. P. BHARGAVA:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that several high officials of Sindri Fertilizers and Chemicals Limited have left service;

(b) whether it is a fact that the production in the Sindri Fertilizers has gone down in comparison to the production figures of the last three years; and

(c) whether any representations have been received by Government against the Managing Director?

**THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA):** (a) Some officials retired on superannuation and others left on taking up jobs elsewhere. One foreign expert resigned for personal reasons before the expiry of his contract.

(b) The production of ammonium sulphate during the last three years has remained more or less steady with minor variations.